

**KALPA COMMERCIAL LIMITED**  
 CIN: L74899DL1985PLC022778  
 Registered Office Address: 1st Floor, 884, PKT-C, IFC Gazipur, Delhi - 110 096 IN  
 E-MAIL: info@kalpa.com

**NOTICE OF THE ANNUAL GENERAL MEETING AND REMOTE E-VOTING DATES**  
 The Annual General Meeting (AGM) of the Members of the Kalpa Commercial Limited ("Company") will be held on Friday, September 29, 2023 at 02:00 p.m. (IST) through Video Conferencing ("VC") Other Audio Visual Means ("OAVM") in compliance with the provisions of Companies Act, 2013 read with the Ministry of Corporate Affairs ("MCA") General Circular No. 02/2022 dated 05th May, 2022 read with General Circular Nos. 20/2020 dated 05th May, 2020, 02/2021 dated 13th January, 2021, 19/2021 dated 06th December, 2021 and 21/2021 dated 14th December, 2021 and Securities and Exchange Board of India ("SEBI") Circulars dated 13th May, 2022 read with circulars dated 15th January, 2021 and 12th May, 2020 ("Collectively referred to as the Resolutions") to transact the business as set out in the Notice of the AGM dated August 30, 2023. The proceedings of the AGM shall be deemed to be conducted at the Registered Office of the Company which shall be the deemed venue of the AGM.

In compliance with aforesaid circulars the Notice of the AGM has already been sent on September 05, 2023 through electronic mode to all the Members whose e-mail addresses are registered with the Company/Depository Participant(s).

The Notice of the AGM is also available and can be downloaded from the Company's website [www.kalpacommercial.in](http://www.kalpacommercial.in), website of the Stock Exchange i.e. BSE Limited at [www.bseindia.com](http://www.bseindia.com) and on the website of Central Securities Depository Limited ("CDSL").

As per Section 108 of the Companies Act, 2013 and the Rules made thereunder and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is pleased to provide its members the facility to cast their vote electronically through E-voting services provided by CDSL on all the resolutions set forth in the Notice dated September 05, 2023. The details are given hereunder:

Date of completion of sending notice of AGM	05.09.2023 at
Date and Time of commencement of remote e-voting	26.09.2023 at 09:00 a.m. (IST) (Tuesday)
Date and Time of end of remote e-voting	28.09.2023 at 05:00 p.m. (IST) (Thursday)
Cut-off date for determining the eligibility to vote	22.05.2023 (Friday)

Any person holding shares in physical form and non-individual shareholders, who acquires shares of the Company and becomes member of the Company after the notice is sent and holding shares as of the cut-off date i.e. Friday, September 22, 2023 may obtain the login ID and password by sending a request at [evoting@CDSL.co.in](mailto:evoting@CDSL.co.in). However, if you are already registered with CDSL for remote e-voting, then you can use your existing user ID and password for casting your vote. Individual Shareholders holding securities in demat mode and who acquires shares of the Company after sending the Notice and holding shares as of the cut-off date i.e. Friday, September 22, 2023 may follow steps mentioned in the Notice of the AGM under "Access to CDSL E-Voting system".

Members may note that the facility for casting the vote through e-voting will be made available at the AGM and the Members attending the AGM who have not casted their vote by means of remote e-voting may cast their vote through e-voting at the time of the AGM. The Members who have cast their vote by remote e-voting prior to the AGM may also attend/participate in the AGM through VC/OAVM but shall not be entitled to cast their vote again. A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as of the cut-off date only shall be entitled to avail the facility of remote e-voting as well as e-voting at the AGM.

In case of any queries with respect to remote e-voting or e-voting at the AGM or attendance of AGM through VC/OAVM Members may refer the Frequently Asked Questions (FAQs) and e-voting user manual available at the download section of [www.evotingindia.com](http://www.evotingindia.com) or call on toll free no. 18001020990 and 1800224430 or send a request on e-mail: [evoting@CDSL.co.in](mailto:evoting@CDSL.co.in).

For Kalpa Commercial Limited  
 Sd/- Mukul Jindal  
 Place: Delhi Wholtime Director  
 Date: September 06, 2023 DIN: 07229720

**SHASHANK TRADERS LIMITED**  
 (CIN: L52110DL1985PLC021076)  
 Registered office: 702-A, Arunachal Building, 19, Barakhamba Road, Connaught Place, New Delhi - 110 001  
 E-mail id: info@shashankinfo.in Website: www.shashankinfo.in

Members of the Company are hereby informed that pursuant to Section 108 of the Companies Act, 2013 and Rule 20 of the Companies (Management and Administration) Rules, 2014 the Company has on September 06, 2023 completed the dispatch of the notice of the 36th Annual General Meeting to be held on Thursday September 28, 2023 at 03.00 p.m. at Registered office of the Company situated at 702-A, Arunachal Building, 19, Barakhamba Road, Connaught Place, New Delhi by providing the facility of electronic voting to its members for seeking consent of Members for the item as stated in the notice of Annual General Meeting dated September 04, 2023.

1. The Register of Members and Share Transfer Books of the Company will remain closed from Friday, September 22, 2023 to Thursday, September 28, 2023 (both days inclusive) for the purpose of this Annual General Meeting.

2. Members can vote through electronic means. The Voting will commence on Monday, September 25, 2023 at 09:00 a.m. and ends on Wednesday, September 27, 2023 at 05:00 p.m. Members attending the meeting who have not already cast their vote by remote e-voting shall be able to exercise their right at the Annual General Meeting by poll / physical ballot.

3. The members who have acquired the shares after the dispatch of the Notice shall be eligible for voting through electronic mode by obtaining login id and password after logging on [www.evotingindia.com](http://www.evotingindia.com). The notice is also available on the website of the Company at [www.shashankinfo.in](http://www.shashankinfo.in).

4. The remote e-voting shall not be allowed beyond the said date and time as mentioned above in point 2.

5. A member may participate in the Annual General Meeting even after exercising his right to vote through remote e-voting but shall not be allowed to vote again in the meeting.

6. Members whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date (i.e. Thursday, September 21, 2023) only shall be entitled to avail the facility of remote e-voting as well as voting in the Annual General Meeting.

7. The Notice of Annual General Meeting will be available on [www.shashankinfo.in](http://www.shashankinfo.in) and on the portal of the Stock Exchanges where the securities are listed. Any members require physical copy of the notice they can send a request on the registered office address of the Company situated at 702-A, Arunachal Building, 19, Barakhamba Road, Connaught Place, New Delhi-110 001.

8. Mr. Praveen Jain, Chairman & Managing Director of the Company is responsible to address the grievances connected with facility for voting by electronic means and all the correspondence to that effect shall be addressed at registered office address: 702-A, Arunachal Building, 19, Barakhamba Road, Connaught Place, New Delhi-110 001 and [info@shashankinfo.in](mailto:info@shashankinfo.in).

For Shashank Traders Limited  
 Sd/- Praveen Jain  
 Place: New Delhi DIN: 0178424  
 Chairman & Managing Director

**SOMI CONVEYOR BELTINGS LIMITED**  
 Regd. Office: 4F-15, 'Oliver House', New Power House Road, Jodhpur-342003  
 Phone: +91-291-2765400 to 09 | Fax: +91-291-2765410  
 E-mail: [md@somiconveyor.com](mailto:md@somiconveyor.com) | Website: [www.somiinvestor.com](http://www.somiinvestor.com)  
 CIN: L25192RJ2000PLC016480

**NOTICE OF 23rd ANNUAL GENERAL MEETING, BOOK CLOSURE AND E-VOTING INFORMATION**

Notice is hereby given that the 23rd Annual General Meeting (AGM) of the Company is scheduled to be held on Saturday, 30th September, 2023 at 11:30 a.m. at 4F-15, 'Oliver House', New Power House Road, Jodhpur - 342003 to transact the business as set out in the Notice of AGM.

The Integrated Annual Report for the financial year 2022-23 including the notice convening the AGM has been sent to the members of the Company electronically to those members who have registered their e-mail address with the Depositories/Company. The said Annual Report is available on the Company's website and also available for inspection at the Registered Office of the Company on all working days during business hours up to the date of the Meeting.

The Register of Members and the Share Transfer Books of the Company shall remain closed from 24th September, 2023 to 30th September, 2023 (both days inclusive) for the purpose of the 23rd AGM of the Company, 2023 (both days inclusive) for the purpose of the 23rd AGM of the Company, 2023. Pursuant to Section 108 of the Companies Act, 2013, Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is providing to its members facility to exercise their right to vote on resolutions proposed to be passed at the Meeting by electronic means ("e-voting"). The members may cast their votes using an electronic voting system from a place other than the venue of the Meeting ("remote e-voting"). The Company has engaged the services of Central Depository Services (India) Limited (CDSL) as the agency to provide e-voting facility. The communication relating to remote e-voting is given in the Notice convening the AGM, uploaded on the website of the Company at [www.somiinvestor.com](http://www.somiinvestor.com) and on the website of CDSL at [www.evotingindia.com](http://www.evotingindia.com). Members are requested to further note the following:

(a) The remote e-voting facility shall commence on **Wednesday, 27th September, 2023 at 9.00 a.m.** and end on **Friday, 29th September, 2023 at 5.00 p.m.** The e-voting module shall be disabled by CDSL for voting thereafter and Members will not be allowed to vote electronically beyond the aforesaid date and time.

(b) A person whose name appears in the Register of Members / Beneficial Owners as on the cut-off date, i.e., Saturday, 23rd September, 2023 only shall be entitled to avail the facility of remote e-voting / voting at the Meeting.

(c) A person who becomes Member of the Company after dispatch of the Notice of the AGM and holding shares as on cut-off date may follow the procedure as stated in Notice of AGM and exercise his right to vote by remote e-voting.

(d) Facility of voting through Poll paper will be made available at the AGM and Members attending the Meeting, who have not cast their vote(s) by remote e-voting will be able to vote at the Meeting through poll.

(e) The members who have cast their vote(s) by remote e-voting may also attend the Meeting but shall not be entitled to cast their vote(s) again.

(f) Any queries/grievances relating to remote e-voting may be addressed to the Company at **Somi Conveyor Beltings Limited, 4F-15, 'Oliver House', New power House Road, Jodhpur - 342003, Tel: +91-291-2765400 to 09, email id: [md@somiconveyor.com](mailto:md@somiconveyor.com), [gamare@unisc.in](mailto:gamare@unisc.in)**

By order of the Board of Directors  
 For SOMI CONVEYOR BELTINGS LIMITED  
 Sd/- Om Prakash Bhanjali  
 Place: Jodhpur Managing Director  
 Date: 6th September, 2023

**FORM G (RE-ISSUED)**  
**INVITATION FOR EXPRESSION OF INTEREST FOR FAIRWEALTH HOUSING PRIVATE LIMITED OPERATING IN REAL ESTATE (RESIDENTIAL) INDUSTRY AT BHIWADI, ALWAR (RAJASTHAN)**  
 (Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/CIN/LLP No.	FAIRWEALTH HOUSING PRIVATE LIMITED CIN: U70200HR2009PTC039709
2. Address of the registered office	Registered Office (as per MCA records): 651-652, Udyog Vihar, Phase-V, Gurgaon, Haryana 122001
3. URL of website	Not Applicable
4. Details of place where majority of fixed assets are located	Under Construction residential project, namely Breeze Homes Phase-1, at Kharsa No. 604, 605, 606, 607 and 615, Village Dhiryawas, Bhiwadi, Alwar (Rajasthan)
5. Installed capacity of main products/ services	Residential Project (RERA Registration No. RAJ/JP/2017/070) Total Land Area - 6.574 Acres Phase - 1: Total Units - 430, Sold Units - 211 (Details as per quarterly progress report for quarter ended 30th September 2021 as available on RERA Portal)
6. Quantity and value of main products/ services sold in last financial year	Corporate Debtor has booked a revenue of Rs. 24,54,658/- in FY 2020-2021. Details thereafter are not available at present.
7. Number of employees/ workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	May be obtained by sending an email to <a href="mailto:fairwealth.cirp@gmail.com">fairwealth.cirp@gmail.com</a>
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	May be obtained by sending an email to <a href="mailto:fairwealth.cirp@gmail.com">fairwealth.cirp@gmail.com</a>
10. Last date for receipt of expression of interest	22-09-2023
11. Date of issue of provisional list of prospective resolution applicants	02-10-2023
12. Last date for submission of objections to provisional list	07-10-2023
13. Process email id to submit EOI	<a href="mailto:fairwealth.cirp@gmail.com">fairwealth.cirp@gmail.com</a>

Date: 07.09.2023  
 Place: New Delhi  
 Gautam Singhal, Resolution Professional  
 In the Matter of M/s Fairwealth Housing Private Limited  
 Registration Number: IBBI/PA-001/IP-P01437/2018-2019/12240  
 Regd. Add: C-35, Ground Floor, Vivek Vihar, Phase - 1, New Delhi-110095  
 Email For Correspondence: [fairwealth.cirp@gmail.com](mailto:fairwealth.cirp@gmail.com)

**MOONGIPA CAPITAL FINANCE LIMITED**  
 CIN: L65993DL1987PLC028669  
 Regd. Office: 18/14, W.E.A, Pusa Lane, Karol Bagh, New Delhi- 110005  
 Tel.: 011-41450121. E-mail: [moongipac@gmail.com](mailto:moongipac@gmail.com)  
 Website: [www.moongipa.com](http://www.moongipa.com)

**ADDENDUM TO THE NOTICE OF 36th ANNUAL GENERAL MEETING**

We wish to inform you that on September 04, 2023, the Company has issued Notice for convening the 36th Annual General Meeting ("AGM") of Moongipa Capital Finance Limited ("the Company") to be held on Thursday, September 28, 2023 at 01:00 P.M. (IST) through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") to transact the Ordinary and Special Business as set out in the AGM Notice.

In this connection this is to inform that the meeting of Board of Directors of the Company held on September 6, 2023, taken on record the letter received from the Ms Saxena & Saxena, Chartered Accountants, (Firm Registration No. 006103N) conveying their inability to be appointed as the Statutory Auditor of the Company at the ensuing Annual general Meeting ("AGM").

Consequent to which, upon the recommendation of the Audit Committee, the Board of Directors in the same meeting approved the proposal to appoint M/s Sunil K Gupta & Associates, Chartered Accountants (Firm Regn No. 002154N) as Statutory Auditors of the Company, in place of the retiring auditors i.e., M/s Saxena & Saxena, (Firm Regn. No. 006103N) Chartered Accountants, for a period of five (five) years, to hold office from the conclusion of the forthcoming 36th AGM until the conclusion of the 41st AGM of the Company (i.e. with respect to the Financial Year commencing from April 01, 2023, to Financial Year commencing on March 31, 2028), subject to necessary approvals, as may be applicable.

Thus, the proposal of appointment of M/s Sunil K Gupta & Associates as a Statutory Auditor of the Company is to be included in the Notice of AGM and Addendum to notice of AGM replacing the existing agenda item no. 3 i.e. To appoint statutory auditor of the company for the term of five years including all the requisite details as placed on the company's website at [www.moongipa.com](http://www.moongipa.com), website of the stock exchange at [www.bseindia.com](http://www.bseindia.com) for the information of investors/ members etc. This Addendum to the AGM Notice shall form an Integral part of AGM notice dated September 01, 2023 and will be read in conjunction with Annual Report 2022-23.

We wish to reiterate that the entire contents of the AGM Notice, including the date, time and business to be transacted at the AGM relevant disclosures, etc. shall remain the same except as aforesaid.

By order of the Board of Directors  
 For Moongipa Capital Finance Limited  
 Sd/- Sandeep Singh  
 Place: New Delhi Company Secretary

**SALORA INTERNATIONAL LIMITED**  
 Regd. Office: D-134, Okhla Industrial Area, Phase-II, New Delhi-110 020  
 CIN: L74899DL1986PLC004962  
 Tel: 011-35008342, Email id: [info@salora.com](mailto:info@salora.com), Website: [www.salora.com](http://www.salora.com)

**NOTICE OF 54th ANNUAL GENERAL MEETING ("AGM") OF SALORA INTERNATIONAL LIMITED, E-VOTING AND PERIOD OF BOOK CLOSURE**

Notice is hereby given that 54th Annual General Meeting of the Members of Salora International Limited (the Company) will be held on Thursday, 28th September, 2023 at 11:00 AM (IST) through Video Conferencing / Other Audio Visual Means (VC / OAVM) without physical presence of the members at a common venue to transact business as set out in the Notice of 54th Annual General Meeting in compliance with Companies Act, 2013 (the "Act") & SEBI Listing regulations read with various circulars issued by Ministry of Corporate Affairs (MCA) and Securities Exchange Board of India (SEBI).

The deemed venue for the 54th Annual General Meeting will be the Registered Office of the Company i.e. D-134, Okhla Industrial Area, Phase - II, New Delhi - 110 020.

Pursuant to the above circulars and provisions of the Companies Act, 2013 & SEBI Listing Regulations, electronic copies of Notice of 54th AGM and Annual Report for F.Y. 2022-23 has been sent on 6th September, 2023 to those members whose email id is registered with RTA / Company / Depository. The Notice of AGM and Annual Report for F.Y. 2022-23 can also be accessed at the Company website i.e. [www.salora.com](http://www.salora.com), Stock Exchange website: [www.bseindia.com](http://www.bseindia.com) and on the website of NSDL at [www.evotingindia.com](http://www.evotingindia.com).

Pursuant to the provision of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 as amended up to date and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is providing to its Members the facility to cast their vote by electronic means on all the resolutions as set forth in the Notice convening the AGM, using electronic system (remote e-voting as well as e-voting during the AGM) provided by NSDL. Members, whose names are recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date i.e. Thursday, 21st September, 2023 shall be entitled to avail the facility of e-voting.

The remote e-voting period will commence from Monday, 25th September, 2023 at 09:00 A.M. (IST) to Wednesday, 27th September, 2023 till 05:00 P.M. (IST). During this period members may cast their votes electronically. Thereafter, remote e-voting module will be disabled by the NSDL. Facility of e-voting shall also be made available at the AGM and those members, who had not casted their votes on the Resolutions through remote e-voting shall be eligible to cast vote through e-voting system during the AGM.

Pursuant to provision of section 91 of the Companies Act 2013 and Regulation 42 of SEBI Listing Regulations, 2015, the Register of Members and Share Transfer Books will remain closed during the period from 22nd September, 2023 to 28th September, 2023 (Both days inclusive) for the purpose of Annual General Meeting of the Company.

The instruction for joining Annual General Meeting, manner of casting vote through remote e-voting and e-voting at the Annual General Meeting are provided in the Notice of AGM which can be accessed at the website of the Company i.e. [www.salora.com](http://www.salora.com).

Any person who acquires shares and becomes a member of the Company after the Notice has been sent electronically by the Company and holds shares as on the cut-off date i.e. 21st September, 2023, may obtain its log-in ID and Password by sending request to [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in). However, if the member is already registered with NSDL for e-voting then such member can use its existing user ID and Password for casting its vote.

In case of any queries, the shareholders may refer the frequently asked questions (FAQs) for shareholders and e-voting user manual for shareholders available at the download section of [www.evotingindia.com](http://www.evotingindia.com) or call at toll free number 1800 1020 990 / 1800 22 44 30 or send a request addressing Manager, National Securities Depository Limited, who will also address the grievances connected with voting by electronic means.

For Salora International Limited  
 Sd/- Anubhav Nigam  
 Place: New Delhi (Company Secretary)

**SHARMA EAST INDIA HOSPITALS & MEDICAL RESEARCH LIMITED**  
 Regd office: Jaipur Hospital, Near SMS Stadium, Lal Kothi, Tonk Road, Jaipur.  
 Phone: 0141-2742557, 2742266, Fax: 0141-2742472. CIN: L85110RJ1989PLC005206  
 E-Mail: [sharmaeastindia@gmail.com](mailto:sharmaeastindia@gmail.com) Website: [www.jaipurhospital.co.in](http://www.jaipurhospital.co.in)

**INFORMATION TO THE MEMBERS REGARDING 34th ANNUAL GENERAL MEETING TO BE HELD OVER VIDEO CONFERRING ("VC") AND OTHER AUDIO-VISUAL MEANS ("OAVM")**

1. NOTICE is hereby given that the 34th Annual General Meeting ("AGM") of the Company will be held through Video Conferencing ("VC") and Other Audio-Visual Means ("OAVM") on Saturday, 30th day of September, 2023 at 04:00 P.M., in compliance with the provisions of the Companies Act, 2013 & Rules made thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with Circular Nos. 14/2020, 17/2020 and 20/2020 dated 8th April, 2020, 13th April, 2020, 5th May, 2020, 13th January, 2021, 8th December, 2021 & 5th May, 2022 respectively, issued by the Ministry of Corporate Affairs and Circular No. SEBI/IO/CFD/CMD2/CIR/P/2022/62 dated 13th May, 2022 issued by the Securities and Exchange Board of India. Members will be able to attend and participate in the ensuing AGM through audio visual means and the facility of appointment of proxy will not be available. Members attending the AGM through audio visual means will be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.

2. Electronic copies of the Notice of AGM and Annual Report for the financial year ended on 31st March, 2023 will be sent in electronic form to all those Members whose email addresses are registered with the Company's Registrar and Share Transfer Agent/ Depository Participant, in compliance with the said circulars. The aforesaid documents will also be available on the website of the Company [www.jaipurhospital.co.in](http://www.jaipurhospital.co.in) and on the website of the Stock Exchange at [www.bseindia.com](http://www.bseindia.com) Members are requested to note that the physical copies of the aforesaid documents will not be made available to them by the Company as per the provisions of the Circulars..

3. The Company is pleased to provide remote e-voting facility to the Members to cast their votes electronically on all the resolutions set forth in the Notice convening the said Meeting. The facility of e-voting will also be made available at the AGM and Members attending the AGM through audio visual means, who have not cast their vote by remote e-voting, will be able to vote at the AGM. The Company has availed the services of CDSL to provide the facility of remote e-voting/e-voting at the AGM

4. **Manner of Registering/ updating email addresses:**

a. Members holding shares in physical mode, who have not registered/updated their email addresses with the Company or Beetal Financial and Computer Services Pvt. Ltd., Registrar and Share Transfer Agent ("RTA") of the Company, are requested to register/update the same by writing to the Company with details of folio number and attaching a self-attested copy of PAN card at [sharmaeastindia@gmail.com](mailto:sharmaeastindia@gmail.com) or to RTA at [beetalrta@gmail.com](mailto:beetalrta@gmail.com)

b. Members holding shares in dematerialized mode, who have not registered/ updated their email addresses with the Depository Participants, are requested to register/update their email addresses with the Depository Participants with whom they maintain their demat accounts.

5. **Manner of casting vote(s) through e-voting:**  
 Members will have an opportunity to cast their vote(s) on the business as set out in the Notice of AGM through electronic voting system ("e-voting").  
 The manner of participation in the remote e-voting or casting vote through the e-voting system during the AGM by members holding shares in dematerialized mode, physical mode and for members who have not registered their email addresses has been provided in the Notice of AGM. The details will also be available on the website of the Company at [www.jaipurhospital.co.in](http://www.jaipurhospital.co.in)

6. Notice is also hereby given that pursuant to the provisions of Section 91 of the Companies Act, 2013 and the Rules made thereunder, the Register of Members and the Share Transfer Books of the Company shall remain closed from Sunday 24th September, 2023 to Saturday 30th September, 2023 (both days inclusive), for the purpose of determining the eligibility of the Members entitled to vote by electronic means or at the AGM  
 All communications/queries in this respect should be addressed to our RTA at its email address [beetalrta@gmail.com](mailto:beetalrta@gmail.com).  
 The above information is being issued for the information and benefit of all the members of the Company and in compliance with the relevant circulars.

For Sharma East India Hospitals & Medical Research Ltd.  
 Sd/- Bhawana Sharma (Company Secretary & Compliance Officer)  
 Place: Jaipur  
 Date: 06.09.2023

**SURYA INDIA LIMITED**  
 Regd. Office: B-1F-12, Mohan Co-operative Industrial Estate, Mathura Road, New Delhi-110044.  
 Tel: +91 11 45204115; Fax: +91 11 28698016; Email: [cs@haldiram.com](mailto:cs@haldiram.com),  
 CIN: L74899DL1985PLC019991; Website: [www.suryaindialtd.com](http://www.suryaindialtd.com)

**Notice calling 38th Annual General Meeting, closure of transfer books and e-voting information**

NOTICE is hereby given that the 38th Annual General Meeting ("38th AGM") of the members of Surya India Limited ("the Company") will be held on Saturday, the 30th day of September, 2023 at 01:00 p.m. (IST) at the registered office of the Company situated at B-1F-12, Mohan Co-operative Industrial Estate, Mathura Road, New Delhi-110044 to transact the businesses set out in the notice calling the 38th AGM dated 30th day of September, 2023. The notice of the 38th AGM along with Annual Report for the Financial Year ended 31st March, 2023, has been sent to the members at their registered address or at their e-mail ids, whose e-mail address is registered with the Company or concerned depository.

Notice pursuant to Section 91 of the Companies Act, 2013 ("the Act") and Regulation 42 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"), as amended from time to time, is also hereby given that the register of members and the share transfer books of the Company shall remain closed from Saturday, 23rd day of September, 2023 to Saturday, 30th day of September, 2023 (both days inclusive) for the purpose of the 38th AGM. The dispatch of the notice and Annual Report for the Financial Year ended 31st March, 2023 has been completed on Wednesday, 06th September, 2023.

As per Section 108 of the Act read with Rule 20 of the Companies (Management & Administration) Rules, 2014, as amended and Regulation 44 of the Listing Regulations, the Company is providing the facility to all the shareholders (holding shares in both physical and electronic form) to cast vote using electronic voting system from a place other than the venue of the 38th AGM (i.e. remote e-voting). Further, the Company has engaged NSDL as authorised agency to provide remote e-voting facility. The details for remote e-voting as required pursuant to the provisions of the Act and the rules are given as under:

(a) The resolutions as stated in the notice calling 38th AGM can be transacted through remote e-voting facility.

(b) Date and time of commencement of remote e-voting through electronic means: **Wednesday, 27th day of September, 2023 (9.00 a.m.)**

(c) Date and time of end of remote e-voting through electronic means: **Friday, 29th day of September, 2023 (5.00 p.m.)**

(d) The cut-off date for determining the eligibility of the shareholders to vote by electronic means or at the 38th AGM is **Saturday, 23rd day of September, 2023**. The voting rights of members shall be in proportion to their shares of the paid up equity share capital of the Company as on the cut-off date.

(e) Voting through electronic means shall not be allowed beyond 5.00 p.m. on **Friday, 29th day of September, 2023**. The members who have not casted their votes by remote e-voting can exercise their voting rights at the 38th AGM of the Company. The Company will make arrangement of ballot papers for the purpose of voting at the venue of the 38th AGM. The members who have casted their vote by remote e-voting may also attend the meeting but shall not be entitled to cast their vote again in the meeting.

(f) Any person, who acquires shares of the Company and become shareholder of the Company after dispatch of the notice and holding shares as on the cut-off date i.e. **Saturday, 23rd day of September, 2023** may obtain the login ID and password by sending a request at [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in) or [cs@haldiram.com](mailto:cs@haldiram.com). The detailed procedure for obtaining User ID and password is also provided in the notice calling the 38th AGM, which is available on Company's website [www.suryaindialtd.com](http://www.suryaindialtd.com) and on NSDL's website <https://www.evotingindia.com>.

(g) A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date only shall be entitled to avail the facility of remote e-voting as well as voting through ballot papers at the 38th AGM.

(h) The notice of 38th AGM and Annual Report of the Company is available on the Company's website <https://www.suryaindialtd.com> in the Investor Information Section and on the website of BSE Limited at [www.bseindia.com](http://www.bseindia.com) and on NSDL's website <https://www.evotingindia.com>

(i) The Company has appointed Mr. Pradeep Kathuria, Proprietor, M/s P. Kathuria & Associates, Company Secretaries (FCS-4655, CoP-3086), to act as scrutinizer for the electronic voting process (remote e-voting) as well as for the voting process conducted at the 38th AGM.

(j) The result of voting of the 38th AGM shall be announced not later than two (2) working days from the conclusion of the 38th AGM of the Company. The results declared along with the Scrutinizer's Report shall be placed on the website of the Company and on the website of NSDL for information of the members, besides being communicated to the Stock Exchange.

(k) For electronic voting instructions, shareholders may go through the instructions in the notice of 38th AGM and in case of any queries/ grievances connected with electronic voting, please refer the Help/Frequently Asked Questions ("FAQs") and e-voting manual available at the <https://www.evotingindia.com> under help section or write an email to [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in) or contact NSDL Helpdesk at toll free No. 1800 1020 990 / 1800 224 430 or write to Ms. Pooja, Company Secretary and Compliance Officer of the Company at [cs@haldiram.com](mailto:cs@haldiram.com) or at the registered office address of the Company situated at B-1F-12, Mohan Co-operative Industrial Estate, Mathura Road, New Delhi-110044.

For Surya India Limited  
 Sd/- Pooja  
 Date: 06.09.2023 Company Secretary and Compliance Officer  
 Place: New Delhi M. No. A67011

**POLYCON International Ltd.**  
 Regd. Office: 48-49, Lane No. 2, Gopalbadi, Ajmer Road, Jaipur-302001  
 CIN: L28992RJ1991PLC006265 + Website: [www.polyconitd.com](http://www.polyconitd.com)  
 Phone: 0141-2363048, 2377046 + Email: [polycon@polycon.in](mailto:polycon@polycon.in)

**Notice of Annual General Meeting & Book Closure**

Notice is hereby given that the 32nd Annual General Meeting of the Company will be held on Friday, 29th September, 2023 at 1:00 P.M. at O-22, Parmanand Hall, Ashok Watika Samiti, Ashok Marg, C-Scheme, Jaipur - 302001. Notice of Meeting setting out the ordinary and special businesses to be transacted thereat and Annual Report is being sent to the members by email whose email address is registered with the Company.

Members are hereby informed that the Notice of the 32nd Annual General Meeting and Annual Report is available on the website of the Company [www.polyconitd.com](http://www.polyconitd.com) and will also be available for inspection at the registered office of the Company on all working days during business hours of the Company.

Pursuant to the Section 108 of the Companies Act, 2013 read with the relevant rules made there under & Regulations 44 of the Listing Regulations, the Company is pleased to provide the facility to the members to exercise their right to vote by electronic means on all the resolutions set forth in the notice of the 32nd Annual General Meeting (AGM). The cut-off date for the purpose of reckoning eligibility of members for e-voting is Friday, 22nd September, 2023. The e-voting process shall begin on September 26, 2023 at 09:00 AM and ends on September 28, 2023 by 5:00 PM. The e-voting module shall be disabled by the CDSL for voting thereafter. The e-voting facility is available to the members to cast their votes at the following link <https://www.evotingindia.com>. Notice is also hereby given that pursuant to section 91 of the Companies Act, 2013 read with Regulation 42 of the Listing Regulations, the Register of Members and Share Transfer Books of the Company will remain closed from 23rd September, 2023 to 29th September, 2023 (both days inclusive) for the purpose of Annual General Meeting.

Any query or grievances in relation electronic voting may be addressed to the Company Secretary or can be forwarded at [guptag@polycon.in](mailto:guptag@polycon.in).

For Polycon International Ltd.  
 Sd/- GAJANAND GUPTA  
 Place: Jaipur (COMPANY SECRETARY)  
 Date: 05.09.2023

**"IMPORTANT"**

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**NAINITAL BANK E-AUCTION NOTICE**  
 Branch - 489, Om Nagar, North Sardhana Road, Opposite Canara Bank Kankarkhera, Meerut- 250001, U. P., Phone No.: 0121-2630777

**SALE OF IMMOVABLE ASSETS THROUGH ONLINE E-AUCTION UNDER SARFAESI ACT 2002**

E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8 (6) & 9 of the Security Interest (Enforcement) Rules, 2002

WHEREAS, the undersigned being the Authorized officer of NAINITAL BANK under The Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated 17.09.2022 calling upon the borrowers Sh. Ajay Sharma S/o Rajpal and Smt. Vindhya Sharma W/o Ajay Sharma to repay the amount mentioned in the notice being Rs. 4,61,554.00 (Rupees Four Lakh Sixty One Thousand Five Hundred Fifty-Four Only) plus interest and other expenses with effect from 17.09.2022 within 60 days from the date of receipt of the said notice. WHEREAS the Borrowers having failed to repay the amount/dues in full to the Bank as called for in the said Demand Notice, the Bank has taken physical possession of the property described here in below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 & 9 of the said Rules on 24.03.2023. With the right to sell the same for realization of Bank's dues. The undersigned in exercise of powers conferred under Section 13(4) proposes to realize the Bank's dues by sale of undermentioned property(ies). ACCORDINGLY, the Notice is hereby given to the public in general and in particular to the Borrower and Proprietor(s) that the below described immovable property mortgaged to the Secured Cred